Demand to make arrangement for procurement of the garlic produce in Rajasthan under market intervention scheme

श्री ओम प्रकाश माथुर (राजस्थान): महोदय, आपने मुझे लोक महत्व के इतने महत्वपूर्ण विषय पर बोलने का मौका दिया, इसके लिए मैं आपका आभारी हूं। महोदय, मैं कृषि मंत्री जी का ध्यान आकर्षित करना चाहता हूं। मैं जहां से आता हूं, वहां फसल पूरी तरह मानसून पर निर्भर रहती है। इस वर्ष इन्द्र देव की कृपा रही, तो किसानों के चेहरे खिल उठेंगे। इस वर्ष राजस्थान में 1,20,000 हेक्टेयर क्षेत्र में लहसुन की बुआई की गई थी वह लहसुन का उत्पादन 9 लाख 69 हजार 6 सौ मिट्रिक टन से भी अधिक हुआ है, जैसा कृषि विभाग का अनुमान है। वर्तमान में किसानों को 5,200 से 5,500 रुपए प्रति बीघा उत्पादन कीमत प्राप्त हो रही है, जब कि लहसुन का लागत मूल्य प्रति बीघा 16 से 17 हजार के बीच पड़ता है, किसान प्रति बीघा लगभग 10,000 रुपए का नुकसान उठा रहा है। गत वर्ष लहसुन का बाजार मूल्य 80 से 120 प्रति किलो रहा था, जिससे उत्साहित होकर लघु और मध्यम दर्जे के किसानों, जो ठेका काश्त करते हैं, ने जमीन मुनाफे पर लेकर लहसुन की खेती की और वर्तमान में उसका मूल्य 5 रुपए प्रति किलो प्राप्त हो रहा है, जिसके चलते किसान अपना कर्जा उतारने की स्थिति में भी नहीं है और राजस्थान में विशेषकर हाड़ोती के इलाके में किसान आत्महत्या को मजबूर हो रहे हैं। वहां विदर्भ जैसे हालात बन सकते हैं।

महोदय, मैं आपके माध्यम से कृषि मंत्री जी से अनुरोध करना चाहता हूं कि तुरन्त प्रभाव से मार्केट इन्दरवेन्शन स्कीम के तत लहसुन की खरीद करवाने एवं निर्यात करवाने की व्यवस्था करें, अन्यथा किसान, जो बेहद परेशान हैं, वे कोई भी आत्मघाती कदम उठाने को मजबूर हो सकते हैं। किसानों को उनके कर्जे से बचाने के लिए शीघ्र ही लहसुन की उपज का लागत मूल्य उपलब्ध कराने के लिए एम.आइ.एस. स्कीम के अन्तर्गत राज्य के किसानों की फसल खरीदने की व्यवस्था की जाए। धन्यवाद।

श्री पुरूषोत्तम खोडाभाइ रूपाला (गुजरात): महोदय, मैं स्वयं को इस विशेष उल्लेख के साथ संबद्ध करता हूं।

Concern over NALCO being compelled to sell it surplus alumina to its rival company in the domestic market

SHRI DHARMENDRA PRADHAN (Bihar): Sir, the National Aluminum Company Ltd., (NALCO) is a Navaratna PSU of the Government of India. It played a key role in turning India to a net exporter of aluminium from being a net importer until 1981. It is a major foreign exchange earner for the Government. But, a private company in aluminium business is reportedly trying to influence the Central Government so as to get a decision in its favour, which would adversely impact the interests of the PSU. The workers of NALCO have alleged that this private company is trying to source alumina for its fledgling smelting plant in Odisha. To achieve this purpose, the private company has sought cancellation of a tender already decided so that it can bid and win the contact for sourcing alumina from the PSU. The

[Shri Dharmendra Pradhan]

workers argue that the sale of alumina to that private company would not only cause loss of the precious foreign exchange but also result in declining profits. They fear that this loss making and buckling to private influence, will pave the way for its eventual privatization'. The workers are highly agitated and even written to the hon. Prime Minister. The Government should not allow such undermining of its PSUs. It is also a threat to the economic interests of Odisha and also a menace to livelihood of thousands of workers.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): The House is adjourned for lunch for one hour.

The House then adjourned for lunch at thirty-one minutes past one of the clock

---

The House reassembled after lunch at thirty-one minutes past two of the clock,

GOVERNMENT BILL

THE VICE-CHAIRMAN (PROF. P. J. KURIEN) in the Chair.

The Railway Property (Unlawful Possession) Amendment Bill, 2011

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): We shall now take up the Railway Property (Unlawful Possession) Amendment Bill, 2011.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHARATSINH SOLANKI): Sir, I beg to move:

That the following amendments made by the Lok Sabha in the Railway Property (Unlawful Possession) Amendment Bill, 2011, be taken into consideration, namely:—

Enacting Formula

1. That at page 1, line 1, **for** "Sixty-second", **substitute** "Sixty-third".

Clause 1

2. That at page 1, line 4, **for** "2011", **substitute** "2012".

The question was put and the motion was adopted.